

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.299/MP/2023

Subject : Petition under Regulation 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation), Regulations, 2022 seeking condonation of delay in submitting application to the Central Agency for issuance of Renewable Energy Certificates For FY 2022-23 for additional 82 days beyond the specified due date of 30th June 2023.

Petitioner : India Power Corporation Limited (IPCL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : **16.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Anand Ganesan, Advocate, IPCL
Shri Harsha V Rao, Advocate, IPCL
Ms. Aishwarya Subramani, Advocate, IPCL
Shri Kailash Chand Saini, NLDC
Shri Alok Mishra, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking relaxation of the time period for submitting the application for issuance of the Renewable Energy Certificates (RECs) to NLDC for the financial year 2022-23. Learned counsel further submitted that pleadings have already been completed, and Respondent, NLDC, in its reply has, *inter alia*, suggested that excess solar energy purchased by the Petitioner be adjusted towards shortfall of non-solar energy prior to considering the issuance of RECs towards such excess solar energy. However, the application of the Petitioner for issuance of the RECs has to be processed on the basis of the order passed by the West Bengal Electricity Regulatory Commission in terms of extant Regulations certifying the excess renewable energy purchased.

2. The representative of Respondent, NLDC, submitted that NLDC has already filed its reply, which may be considered.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of Respondent, NLDC, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**